

The retired Government employees are charged at the rates applicable to the private persons for the stay in the Touring Officers Hostel. For Holiday Homes, they are charged at par with the Central Government employees subject to the condition that no advance booking will be done.

III. OTHER TERMS AND CONDITIONS :

(a) Only one room/suite would be booked for a person/family. Additional room in exceptional cases on payment of charges as for private persons may be considered.

(b) Cooking of food, preparation of tea, in the suite/room would not be permitted unless arrangements exist in the room(s) provided.

(c) No unauthorised person(s) will be allowed to stay with or visit the person(s) provided with accommodation in the Hostel after 10.00 P.M.

(d) No intoxication drinks would be permitted to be taken in the Guest Houses/Holiday Homes.

IV. ADVANCE BOOKING :

(a) Touring Officers' Guest Houses : No advance booking is made for the categories of eligible persons except the Members of the Parliament and the Central Govt. employees who are required to proceed on official tour and need accommodation in Central Govt. Touring Officers' Guest Houses. They can apply for the facility not exceeding 30 days in advance, giving necessary details.

(b) Holiday Homes : Reservation for the accommodation in the Holiday Homes is made on the basis of first come first served. The applications are accepted generally not more than 60 days in advance.

Satellite Town Near Shillong

351. SHRI P.R. KYNDIAH : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government of Meghalaya had submitted any proposal for setting up of a Satellite town near Shillong;

(b) if so, whether the Department of Economic Affairs has initiated work on posing the project for funding under loan package of OECF, Japan for 1998-99; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Yes, Sir. The Government of Meghalaya had submitted a proposal for setting up of a satellite township near Shillong.

(b) The Department of Economic Affairs had forwarded the proposal to the Government of Japan for funding under loan package of OECF, for 1998-99.

(c) As intimated by Ministry of Finance (Department of Economic Affairs), OECF (Japan) has not approved the proposal for funding of the project.

[Translation]

Encroachment of Government Land

352. SHRI JANARDAN PRASAD MISRA :

SHRI MANIBHAI RAMJIBHAI CHAUDHARI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that the unauthorised encroachments have been made on Government land in the country, particularly in Delhi; and

(b) if so, the steps the Government propose to take to remove/check/stop the unauthorised encroachments ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT : (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) In this connection, a copy of instructions on the subject issued by this Ministry dated 14.8.1996 and 17.11.1997 are enclosed herewith as statement-I and II.

Statement-I

No. J-13036/3/96-DDIIB

Government of India

Ministry of Urban Affairs & Employment
(Department of Urban Development)

Nirman Bhawan

New Delhi, Dated 14th August, 1996

To,

1. The Director General (Works), Central P.W.D. Nirman Bhawan, New Delhi.
2. Director of Estates, Nirman Bhawan, New Delhi.
3. Land and Development Officer, Nirman Bhawan, New Delhi.
4. Vice-Chairman, DDA, Vikas Sadan, New Delhi.
5. Commissioner, M.C.D., Town Hall, Delhi.
6. Chairperson, N.D.M.C., Palka Kendra, New Delhi.

Sub. Encroachment/Unauthorised construction on public land.

Sir,

I am directed to invite your attention to this Ministry's letters No. J-13036/15/90-DDIIB dated 11.7.1990 and dated 12.12.1991 on the subject cited above and to state that it has been noticed that inspite of the instructions issued on several occasions in the past, instances of encroachment/unauthorised constructions on public land